

[Shri S. V. Ramaswamy]

which, while covering the above payment made in satisfaction of court decrees, were erroneously, booked under 'voted' expenditure instead of as charged expenditure. These mistakes have been brought to the notice of the Railway Administrations concerned.

After all, these small mistakes should be seen in the proper perspective. In a budget of over Rs. 1000 crores, the mistakes discovered by the Comptroller and Auditor-General are only to the tune of less than Rs. 2.2 lakhs. In terms of percentage, it works out to an infinitesimal or fractional thing, in a budget of about Rs. 1000 crores.

With regard to the other points that have been raised, perhaps, they could be dealt with in the course of the discussion on the Supplementary Demands for Grants.

Therefore, I submit that the Demands for Excess Grants may be voted upon.

Mr. Deputy-Speaker: There is no cut motion. So, I shall put the Demand to vote.

The question is:

"That a sum of Rs. 13,58,90,160 be granted to the President to make good an excess on the Grant in respect of Appropriation to Development Fund for the year ending the 31st day of March, 1961."

The motion was adopted.

14.50 hrs.

APPROPRIATION (RAILWAYS) No. 3 Bill, 1963*

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): On behalf of Shri Swaran Singh, I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of

moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1961, in excess of the amounts granted for those services and for that year.

Mr. Deputy-Speaker: The question is:

"That leave be granted to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1961, in excess of the amounts granted for those services and for that year".

The motion was adopted.

Shri S. V. Ramaswamy: I introduce† the Bill.

I beg to move:†

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1961, in excess of the amounts granted for those services and for that year, be taken into consideration".

Mr. Deputy-Speaker: The question is.

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1961, in excess of the amounts granted for

*Published in the Gazette of India Extraordinary Part II-Section 2, dated 29-4-63

†Introduced/moved with the recommendation of the President.

those services and for that year, be taken into consideration".

The motion was adopted.

Mr. Deputy-Speaker: The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri S. V. Ramaswamy: I move:

"That the Bill be passed".

Mr. Deputy-Speaker: The question is:

"That the Bill be passed".

The motion was adopted.

14.52 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 1963-64

Mr. Deputy-Speaker: Discussion and voting on the Supplementary Demands for Grants in respect of the Budget (Railways) for 1963-64. Motion Moved:

DEMAND NO. 2—MISCELLANEOUS EXPENDITURE

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 10,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Miscellaneous Expenditure'."

DEMAND NO. 4—ORDINARY WORKING EXPENSE; ADMINISTRATION

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the

charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Ordinary Working Expenses-Administration'."

DEMAND NO. 7—ORDINARY WORKING EXPENSES—OPERATION (FUEL)

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 2,33,30,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Ordinary Working Expenses-Operation (Fuel)'."

DEMAND NO. 14—CONSTRUCTION OF NEW LINES

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 20,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Construction of New Lines'."

The supplementary Demands are now before the House.

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): I may briefly say by way of introduction that the supplementary Demands Nos. 2 (Surveys) and No. 14 (Construction of New Lines) are both—in connection with the projected of New Lines) are both—in connection with the projected broad gauge line from near Siliguri to Assam. This was decided by Government after the regular Railway Budget for 1963-64 had been voted.

Apart from these, the Supplementary Demands cover (1) the effect, on ordinary working expenses, of two post-budget revisions in coal